

ITEM NO.29

COURT NO.3

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 2915/2012

(Arising out of impugned final judgment and order dated 13/02/2012
in CRLA No. 2694/1982 passed by the High Court Of Judicature at
Allahabad)

BRIJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for permission to file additional documents and
office report)

Date : 22/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Ms. Anagha S. Desai, Adv.
Mr. Swetab Kumar, Adv.
Mr. Satyajit A. Desai, Adv.

For Respondent(s)

Mr. Gaurav Dhingra, Adv.
Mr. Utkarsh Sharma, Adv.UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In the facts and circumstances of the case we
direct suspension of remainder of sentence awarded to
petitioners No. 3 and 4. They shall be released from
custody, if not otherwise required in connection with anyother case upon their furnishing bail bonds in a sum of
Rs. 50,000/- each with two sureties in the like amount to
the satisfaction of the Trial Court.

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Signature Not Verified

Digitally signed by
Shashi Sareen
Date: 2014.09.26
05:25:17 ALMT
Reason:Prayer for suspension of sentence in respect of
petitioner No. 2 is however rejected.

(SHASHI SAREEN)

(VEENA KHERA)

